

# The Sentinel

*of this land, for its people*

## Information About How To Get Food Safety Licence And Registration



Are you a food producer or a food seller? If so, either an FSSAI's (Food Safety and Standard Authority of India) registration or a licence is a must for you. For such a document, you need to apply online to [foodlicensing.fssai.gov.in](http://foodlicensing.fssai.gov.in). In case your business turnover is below Rs 30 crore, but not less than Rs 12 lakh, you need an FSSAI's State licence by paying a fee of Rs 2,000. If your business turnover is Rs 30 crore or above, you need an FSSAI's central licence. If your business turnover is below Rs 12 lakh, a registration through the payment of Rs 100 as fee will do. An FSSAI's central licence is a must if your business operation is in more than two States. If your business is a hotel, starless to three-star ones, your licence fee will be Rs 2,000. The licence fee is Rs 5,000 for a four-star hotel. If your business is a five-star hotel, FSSAI's central licence is a must. The licence fee for a manufacturing unit is Rs 3,000. These amounts of fees will remain unchanged for annual renewal of registration/licence.

Make sure your application should have a copy of the partnership agreement if it is a partnership venture, your photo identity, your address proof, a copy of the rent agreement if your business is operated from a rented accommodation, the water test report in case your business is a hotel or a restaurant, a licence from the GMC if your business is in Guwahati, a self-declaration of the food safety management plan and a declaration on the annual turnover of your business.